

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 4296
ANSWERED ON 18.03.2026

DELAY OF RENEWABLE ENERGY PROJECTS IN TELANGANA

4296. DR. KADIYAM KAVYA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether any renewable energy project contracts sanctioned, cancelled, delayed or kept in abeyance during the last three years due to financial, technical or implementation issues in Telangana particularly in Warangal Lok Sabha Constituency;
- (b) if so, the details of such projects including capacity, location, implementing agencies and reasons for cancellation or delay;
- (c) whether any projects in Telangana have been identified as non-performing or at risk of cancellation and the criteria adopted for such assessment;
- (d) if so, the estimated financial implications or losses, if any, arising from stalled or cancelled projects; and
- (e) whether accountability has been fixed on the concerned companies or officials and the corrective measures taken to ensure timely execution of renewable energy projects in Warangal and other parts of Telangana and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) to (e) As per the information received from Telangana Renewable Energy Development Corporation Ltd. (TGREDCO) and the Government of India's Renewable Energy Implementing Agencies namely Solar Energy Corporation of India (SECI), NTPC, NHPC and SJVN Ltd. and Indian Renewable Energy Development Agency (IREDA), no grid power based renewable energy projects in Telangana have been cancelled, delayed or kept in abeyance during the last three years due to financial, technical or implementation issues or have been identified as non-performing or at risk of cancellation.
